

**W.H.O. mosquito eradication programme**

9277. SHRI K. MALLANNA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the second renewal of the W.H.O.—Government of India mosquito eradication project is due on June 30, 1975.

(b) the facts regarding its progress since its inception and the financial assistance received by India through PL 480 with the United States; and

(c) the outlines of the mosquito project under the current working framework?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) The present agreement is due to expire on the 30th June, 1975.

(b) and (c). This unit was set up with the objective of testing the feasibility of control of mosquitoes by use of genetic techniques. Under the project the three species chosen for study are (i) *Culex fatigans*, the proven vector of filariasis in large parts of India, (ii) *Aedes aegypti*, the pre-eminently urban mosquito prevalent in most cities of India and the vector of dengue and chikungunya viruses and (iii) *Anopheles stephensi* one of the vectors of malaria in India, which has become resistant to D.D.T. and other common insecticides. The total expenditure incurred on the unit from 1969 to 1973 was Rs. 78.84,359

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 2433 DATED 6-3-1975 RE: DEATHS IN COAL MINES DUE TO UNSAFE CONDITIONS.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The reply

given to part (a) of the Unstarred Question No. 2433 for 6-3-1975 by Shri Prasannbhai Mehta regarding deaths in coal mines due to unsafe conditions may be read as follows:—

"(a) The number of fatal and serious accidents in 1974 were 201 and 2931 respectively as against 172 and 1904 during the year 1973."

12 hrs.

RE: ADJOURNMENT MOTIONS

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given an adjournment motion on the attack on the Chatra Parishad youngsters.

MR. SPEAKER: It is a State subject.

SHRI SHYAMNANDAN MISHRA (Begusarai): It is the Central Government alone which can deal with it.

MR. SPEAKER: Whatever it be, it cannot be raised in the form of an adjournment motion.

SHRI SHYAMNANDAN MISHRA: I had requested you yesterday to permit me under rule 377 to make a reference to it. But that has also not been allowed.

MR. SPEAKER: You got busy the whole day in other matters.

SHRI SHYAMNANDAN MISHRA: Yesterday the whole day was occupied.

MR. SPEAKER: There were many more important matters which kept you busy. I am sorry this cannot be carried over.

SHRI SHYAMNANDAN MISHRA: It is a very serious matter... (Interruptions).